

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL No. 127 of 2016

Dated : 15th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

M/s. Trishul Power Pvt. Ltd.

...Appellant(s)

Vs.

Karnataka Power Transmission Corpn. Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Shubhranshu Padhi

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mr. Sandeep Rajpurohit

ORDER

Learned counsel for the Respondent states that he will filing reply today in the Registry. He may file the same after serving copy on the other side.

Learned counsel for the Appellant seeks two weeks time to file rejoinder. He may file the same on or before 30.12.2016 after serving copy on the other side.

List the matter on **24.01.2017.**

**(I.J. Kapoor)
Technical Member**

ts/pr

**(Justice Ranjana P. Desai)
Chairperson**